File No. 1-100/SP(AR)/03/stds/FSSAI/2019

## Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety & Standards Act, 2006) (Regulation division)

FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 8th August, 2019

Subject: Direction under Section 16 (5) read with 18 (2) (d) of Food Safety and Standards Act, 2006 regarding operationalisation of draft Food Safety and Standards (Contaminants, toxins and Residues) Amendment Regulations, 2019.

In exercise of the power conferred under section 92 of the Food Safety and Standards Act 2006, FSSAI has framed draft Food Safety and Standards (Contaminants, toxins and Residues) Amendment Regulations, 2019 not to permit the use of Colistin. (copy enclosed)

- 2. The draft regulations are in the process of being notified. The process of draft notification, consideration of comments, if any that may be received thereon and the finalization of these regulations is likely to take some time. Meanwhile, Department of Health and Family Welfare, Ministry of Health and Family welfare has issued a notification dated 19.07.2019 which prohibit the Manufacturing, sale and distribution of Colistin and its formulations for food producing animals, poultry, aquafarming and animal feed supplements with immediate effect. Keeping in mind the prohibition for Colistin imposed by the Department of Health and Family Welfare, it has been decided to operationalise the above regulations with immediate effect.
- 3. This issues with the approval of the competent authority in exercise of the power vested with Food Safety and Standards Authority of India under Section 16(5) read with 18 (2) (d) of Food Safety and Standards Act, 2006.

(P. Karthikeyan)

Deputy Director (Regulations)

To

- 1. All Food Safety Commissioner
- 2. All Authorised Officer, FSSAI
- 3. All Central Designated Offices of FSSAI

Copy for information to:

- 1. PPS to Chairperson, FSSAI
- 2. PS to CEO, FSSAI
- 3. All Directors, FSSAI

## Notice for operationalisation of draft Food Safety and Standards (Contaminants, toxins and Residues) Amendment Regulations, 2019

F.No. 1-100/SP(AR)/03/stds/FSSAI/2019.- The Food Safety and Standards Authority of India hereby makes the following regulation operational from  $8^{th}$  August, 2019.

## **Draft Regulations**

- 1. These regulations may be called the Food Safety and Standards (Contaminants, toxins and Residues) Amendment Regulations, 2019.
- 2. In the Food Safety and Standards (Contaminants, toxins and Residues) Regulations, 2011, in regulation 2.3 relating to "Residues", in sub-regulation 2.3.2--
- (a) In clause (2), after item no. 19, the following shall be inserted, namely, "20. Colistin";
- (b) in clause (4), in the TABLE, serial number 3 relating to "Colistin" and the entries relating thereto in columns (3) and (4) shall be omitted.